

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
@@@@@@@@@@@@@@@@

Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Dated : 8-1-88

CONTEMPT OF COURT APPLICATION NO 42 /86( )  
IN APPLICATION NO. 519/86(T)  
W.P. NO                     

Applicant

Respondents

Shri B. Rahim

V/s

The GM, Southern Rly, Madras & 2 Ors

To

1. Shri B. Rahim  
52, Railway Quarters  
Bangalore Cantonment  
Bangalore - 560 056
2. Shri M. Madhusudan  
Advocate  
1074-1075, Banashankari I Stage  
Bangalore - 560 050
3. The General Manager  
Southern Railway  
Park Town  
Madras - 600 003

4. The Chief Engineer/Construction  
Bangalore Division  
18, Millers Road  
Bangalore Cantonment, Bangalore - 56
5. The Division Electrical Engineer  
(Construction)  
Bangalore Division  
18, Millers Road  
Bangalore Cantonment  
Bangalore - 560 056
6. Shri K.V. Lakshmanachar  
Railway Advocate  
No. 4, 5th Block  
Briand Square Police Quarters  
Mysore Road, Bangalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~/  
~~INTERIM ORDER~~ passed by this Tribunal in the above said Contempt of Court  
application on 4-1-88.

Encl : as above

*R. V. Unnikrishnan*  
DEPUTY REGISTRAR  
~~SECTION OFFICER~~  
(JUDICIAL)

RECEIVED 6 copies 16/1/88

Diary No. 1611/CR/88

Date: 12-1-88

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE FOURTH DAY OF JANUARY 1988

Present : Hon'ble Shri Justice K.S. Puttaswamy ... Vice-Chairman  
Hon'ble Shri L.H.A. Rego ... Member (A)

CONTEMPT OF COURT APPLICATION No.42/87

B. Rahim  
52, Railway Quarters,  
Bangalore Cantonment,  
Bangalore-560 056 ... Petitioner

(Shri M. Madhusudan ... Advocate)

v.

The General Manager,  
Southern Railway,  
Park Town, Madras-600 003.

The Chief Engineer/Construction,  
Bangalore Division,  
18 Millers Road,  
Bangalore Cantonment,  
Bangalore-560 056

The Divisional Electrical Engineer,  
Construction,  
Bangalore Division,  
18 Millers Road,  
Bangalore Cantonment,  
Bangalore-560 056

... Contemners

(Shri K.V. Lakshmanachar ... Advocate)

In this petition filed under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Court Act 1971 (the Acts) the petitioner has approached this Tribunal to punish the Contemners for non-implementation of the order dated 28.8.1986 made in his favour in A No.519/86(T).

2. Shri K.V. Lakshmanachar, for Shri M. Srirangaiah, learned counsel for the Contemners, files a Memo stating that the order made by this Tribunal in favour of the petitioner has been fully complied and there is nothing more that requires to be done in pursuance of the said order. Shri M. Madhusudan, learned counsel for the



petitioner, in our opinion, very rightly does not dispute the correctness of the assertion made by the Contemners in the Memo.

3. In this view these Contempt of Court proceedings are liable to be dropped. We, therefore, drop the Contempt of Court proceedings. But in the circumstances of the case we direct the parties to bear their own costs.

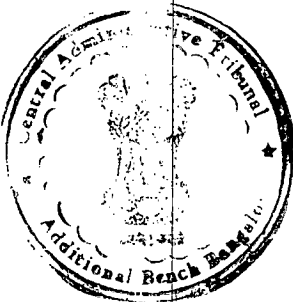
sd/-  
VICE CHAIRMAN

4-1-1988

sd/-  
MEMBER (A) 4.1.88

- True Copy -

bsv



*[Signature]*  
DEPUTY REGISTRAR  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE  
8/1/88